

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 24th day of July Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

C.P./310/00071/2017
in
O.A./310/1287/2014

K. Punniyakoti,
No.1/30, Big Street,
Kunnathur Village,
Manamai Post,
Kalpakkam,
Kanchipuram District- 603 102

.....Applicant

(By Advocate : M/s. S.T. Varadarajulu)

VS.

1. Mr. Sekar Basu,
The Secretary,
Union of India,
Department of Atomic Energy,
Parliament House,
New Delhi;

2. Mr. Anil Kumar Baduri,
The Director,
Indira Gandhi Centre for Atomic Research,
Department of Atomic Energy,
Kalpakkam- 603 102.

... .Respondents

(By Advocate: Mr. S. Navaneethakrishnan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Learned counsel for the contempt petitioner submits that contempt petitioner was aggrieved by the order of regularization of pay passed by the respondents dated 24.10.2016 in alleged compliance of the order of this Tribunal dated 19.07.2016. It is also submitted that the applicant has separately challenged the order of the respondents in another O.A.

2. Learned counsel for the respondents would submit that if the applicant is not satisfied with the order, he could agitate it on merits in another OA. However, it would not amount to wilful disobedience on the part of the respondents merely because the contempt petitioner is not satisfied with the order.

3. Keeping in view of the above submission and ^{the} fact that an original application has already been filed challenging the order, we hold that this is not a matter of contempt as there is no wilful disobedience of the order of this Tribunal.

4. C.P. is accordingly closed. No costs.